

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5310  
ANSWERED ON:14.08.2014  
NATIONAL ELECTRICITY POLICY AND TARIFF POLICY  
Khalsa Shri Harinder Singh

**Will the Minister of POWER be pleased to state:**

- (a) the details of the latest National Electricity Policy and Tariff Policy;
- (b) whether the Government proposes to formulate/revise/review the said policy in accordance with sections 3(1), (4) and (5) of the Electricity Act, 2003; and
- (c) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY  
( SHRI PIYUSH GOYAL )

(a) : National Electricity Policy (NEP) was notified by the Central Government on 12th February, 2005 in compliance of Section 3 of the Electricity Act 2003. Similarly, the Tariff Policy was notified by the Central Government under Section 3 of the Electricity Act, 2003 on 6th January, 2006. The salient features/objectives of the National Electricity Policy and Tariff Policy are given at Annex.

(b) & (c) : No amendments have been made to the National Electricity Policy till date. However, the provisions of tariff policy have been amended from time to time based on the experience gained and technological advancements made in the electricity sector. The Policy was first amended on 31.3.2008 due to changes in the Hydro Power Policy 2008 approved by the Cabinet. The Policy was further amended on 20th January, 2011 for fixing a minimum percentage of total consumption of electricity by Distribution utilities from solar energy in accordance with National Solar Mission. It was again amended on 08th July 2011 to grant further exemption to hydro projects and certain transmission projects from tariff based competitive bidding for some more period.

This Ministry has received recommendations of the Working Group on power sector for 12th Plan, suggestions from Central Electricity Authority, PGCIL and other stakeholders for further amendments in the Tariff Policy.